

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO. IV)**

(IB)-374/(ND)/2018

Delisha Engineering
Vs.
KKSPUN India Ltd.

.....Applicant

.....Respondent

Under Section: 9 of IBC.

Order delivered on 06.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

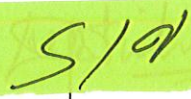
For the Applicant
For the Respondent

Mr. Anish R. Shah, Adv.
Mr. S. Santanam Swaminadhan,
Adv. & Mr. Varun Pandey, Adv.

ORDER

Learned counsel for both the sides appeared. Learned counsel for the applicant states that though the direction was given to file rejoinder within 10 days as per the order dated 25 Ma 2018 there is a prayer for filing the same today and seeks indulgence to allow them to file the same. Rejoinder is taken on record. Copy is served to the other side. Initiatives to settle were taken but has failed. Hence, list the matter for final hearing on 02.08.2018.

Mukesh


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**